

[Shri B. C. Kamble]

brought to a stand-still. That is why I have brought forward this adjournment motion.

**Mr. Speaker:** It is purely a matter of law and order relating to the Bombay State, however important it might be so far as Fundamental Rights are concerned. There is the High Court and the Supreme Court to which cases can be taken for safeguarding the Fundamental Rights. Parliament is not a court of justice so far as maintenance of Fundamental Rights is concerned, nor has it got an appellate jurisdiction over the States. Under these circumstances I am sorry I cannot give my consent to this. Both of them, that is Adjournment Motion Notices Nos. 7 and 8, are rejected.

#### FOOD SITUATION IN EASTERN U.P.

**Mr. Speaker:** The next one is in the name of Shri Shibban Lal Saksena. I need not hear him again. He has been raising this matter again and again—"the utter failure of the Government to take any substantial steps whatsoever to tackle the extremely grave food situation in Gorakhpur, Deoria, Basti and other districts of Eastern U.P." In some part of India or the other there is always a serious food situation from time to time. This has come up before the House on one other occasion. Food situation generally is a State subject. And whenever a State wants the aid of the Centre and the Centre has refused it, and done so improperly, then possibly in some other form the matter can be brought before the House. I am not called upon to give my consent to this adjournment motion—either to this (No. 9) or to No. 10.

**Mr. Speaker:** No. 11 is regarding the notice of strike by the National Federation of Post and Telegraph Employees Union, and No. 12 is about the hartal by the traders of Delhi.

**Shri S. N. Dwivedy (Kendrapara):** I do not press it (No. 12).

**Mr. Speaker:** That is covered by No. 4.

The House will now take up normal work.

श्री रामजी बर्मा (देव, देवा) : मध्यम महत्त्व, एक रेडजोर्नमेंट मोशन मेरा भी है।

**Mr. Speaker:** I have disposed of both.

Hon. Members will kindly observe this. There is no time-limit for the submission of an adjournment motion. Till 11 o'clock any hon. Member can hand over his notice of adjournment motion to the Secretary and to the Minister concerned and to the Speaker. I shall try to dispose of such of them as I am able to before coming here—I have to come and sit here; I may not have sufficient time. Therefore, as much as I am able to go through, I shall bring on that day. Such of them as I am not able to go through in the Chamber I will bring on the next day. The hon. Member has given the notice in Hindi, I take it. I am getting a translation. I shall find out what it is and dispose of it tomorrow.

श्री रामजी बर्मा : उसके हिन्दी में होने का वाणु उपक्षः नहीं होने चाहिए।

**Mr. Speaker:** Very well.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATIONS UNDER INSURANCE ACT

**The Minister of Finance (Shri T. T. Krishnamachari):** Sir, I beg to lay on the Table a copy of each of the Notifications Nos. S.R.O. 1666 and S.R.O. 1667, dated the 25th May, 1957, under sub-section (2) of section 20 of the Insurance Act, 1938. [Placed in Library. See No. S-93/57]

##### DECISIONS ON RECOMMENDATIONS OF D. V. C. ENQUIRY COMMITTEE

\*REPORT

**The Minister of Irrigation and Power (Shri S. K. Patil):** Sir, I beg to lay on the Table a copy of the statement containing Decisions on Recommendations Nos. 68 and 69 of the